

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**RP 2/2011 in Appeal No. 26/2008**

**Dated: 11<sup>th</sup> July, 2011**

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam,  
Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

**In the matter of:**

Indraprastha Power Generating Co. Ltd. ....Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant(s)** Mr. M.G. Ramachandran and  
Ms.Swapna Seshadri

**Counsel for the Respondent(s) :** Mr. R.K. Mehta and Mr. David  
for R-1.  
Mr. Vishal Anad for R-5.

**ORDER**

Mr. R.K. Mehta, Learned counsel for Respondent No. 1 and Mr. Vishal Anand, Learned counsel for Respondent No. 5 undertake to file their Vakalatnamas by tomorrow i.e. on 12<sup>th</sup> July,2011. The learned counsel for the Respondents are directed to file their replies on or before 2<sup>nd</sup> August, 2011 after serving copies on the other side.

Post the matter on **4<sup>th</sup> August, 2011 at 2.30 p.m.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Vs/ss